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CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH

LUCKNOW

O.A. No. 1139/87

Ram Lal and others

Applicant

versus

D.R.M., N. Railway and others

Respondents.

Hon. Mr. Justice U.C. Srivastava, V.C.  
Hon. Mr. K. Obayya, Adm. Member.

(Hon. Mr. Justice U.C. Srivastava, V.C. )

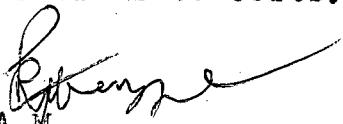
Applicants claim that they worked as casual labour for long duration since prior to 1.8.78 till they were ~~not~~ finally asked not to work and have approached the Tribunal. According to the applicants they have worked for 398 days (applicant No. 1 ), 770 days (applicant No. 2 ), 746 days (applicant No. 3 ), 467 days (applicant No. 4 ) and 149 days (applicant No. 5 ) and as such the casual labour who have completed requisite period of continuous working, are entitled to be included in the list/register for the purpose they have a prior claim of job over outsiders.

2. The respondents have denied the claim of the applicants and have stated that the applicant No. 1 was engaged for 2 months and not for 398 days and the applicant No. 5 was never engaged as a casual labour for any period and that no casual labour card was ever issued to the applicants. According to the respondents the Live Register was already prepared long back in

the year 1985 and the name of the applicants 2,3 and 4 are already on record and the dispute is regarding applicant No. 1. There is denial of working of applicant No. 1, has given the labour card of Ram Lal son of Bhikha resident of village Bahidin Post Kachhona, District Hardoi while the applicant in the instant case has been described as Ram Lal son of Shri Mangali resident of village Fattepur.

3. On behalf of the applicant an application has been moved stating that the applicant's father name has been wrongly typed. Even if the correction is allowed, that will not serve the purpose.

4. Respondents may include the name of the applicant No. 1 in the casual register in case the applicant appears before the respondents within 3 months to produce the Casual <sup>Case</sup> and Labour Card / respondents to consider the name. The application stands disposed of ~~with~~ above with no order as to costs.

  
A.M.

  
V.C.

1/ Lucknow: Dated 23.10.92.